

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.33
C.P. (IB) No.33/BB/2024

IN THE MATTER OF:

M/s. AKG Shutterings Pvt. Ltd. ... Petitioner
Vs.
M/s. APM Design Build Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Pranam Jain

ORDER

1. Heard the Ld. Counsel for the Petitioner. None appeared for the Respondent.
2. It is noticed that on 05.03.2024, three days' time was granted to the Respondent to file reply, however, none appeared for the Respondent nor any Vakalath and reply is filed till date.
3. Therefore, final opportunity is granted to the Respondent to file reply duly serving the copy on the otherside. Failing which the right to file reply will be forfeited and the matter will heard the decided on merits. List the matter on **07.06.2024**.

Sd/-

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-

(K. BISWAL)
MEMBER (JUDICIAL)